

MENT (SHRI K. K. SHAH) : (a) No, Sir.

(b) No, Sir.

In the year 1965, she applied to the Union Public Service Commission for the post of Additional Professor of Medicine in the Medical College Pondicherry. She did not, however, appear for interview as she was abroad.

In the year 1967 she again applied to the Union Public Service Commission for the post of Senior Consultant in Neurology which is a higher post than the post of Professor, and for the post of Professor of Medicine in the supertime grade II scale of the Central Health Service. No candidate was found suitable by the Commission for appointment to the post of Senior Consultant. She was, however, selected for appointment to the post of Professor of Medicine.

(c) She was adjudged to be the most suitable candidate for the post.

(d) The terms and conditions for the present appointment of the Professor of Neurology, *inter-alia*, include :

- (i) Pay—To be fixed in the scale of Rs. 1900 - 75 - 2200- 100-2500 inclusive for non-practising allowance, in accordance with the normal rules after taking into consideration the pay last drawn by the incumbent while working in the Central Health Service.
- (ii) Private practice of any kind is prohibited.
- (iii) The appointment is temporary and terminable at any time with a month's notice on either side or pay in lieu thereof.

Foreign Collaboration

4159. SHRI D. C. SHARMA: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that India was

paying Rs. 30 crores as royalties and management fees for the existing 2500 foreign collaborators ;

(b) whether the amount is likely to rise to nearly Rs. 100 crores by the end of the Fourth Plan period; and

(c) if so, the steps envisaged to check the same ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) A statement showing the remittances made abroad during the years 1963-64 to 1967-68 on account of royalties, technical know-how fees, technicians and other professional services and management fees is laid on the Table of the Lok Sabha. [*Placed in Library. See No. LT-470/69.*]

(b) and (c) With the progress of industrial development of the country and the need for foreign collaboration agreements in advanced technology it is possible that payments on account of royalty and technical know-how fees in respect of foreign collaboration agreements already existing and to be entered into and management fees may rise from time to time. However, foreign collaboration is sanctioned only when the technology is likely to be of benefit to the country and indigenous technical know-how is not available. Care is also taken to ensure that, in future, foreign collaboration agreements do not, as far as possible, include any restrictive clauses regarding exports. The export potential of industrial concerns with foreign collaboration agreements is likely to increase so as to offset to some extent the increased foreign remittances. In any case, it is unlikely that remittances on account of royalty payments, technical know-how fees etc. will rise to Rs. 100 crores per annum by the end of the Fourth Plan period.

Geological Survey of Manipur

4160. SHRI M. MEGHACHANDRA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS